

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-23(PB)/2017

IN THE MATTER OF:

Hotel Gaudavan Pvt. Ltd. (HGPL)

.....Petitioner

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

For the Petitioner(s) :

For the Respondent(s) : Shri K. Datta, Shri Ashu Kansal & Shri Shantanu
Parashar, Advocates for Resolution Professional
Shri Milind Gard, Advocate for Respondent No. 1
Shri ASM Tripathi & Shri Siddharth Chaudhary,
Advocates

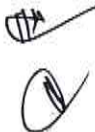
ORDER

C.A. No. 221/2017

Arguments in the application have been heard. The application is dismissed with cost. The applicant Shri Harendra Singh Rathore shall pay the cost of Rs. 2 lacs from his own account unconnected with the accounts of Hotel Gaudavan Private Limited.

Detailed reasons to follow.

C.A. No. 222/2017

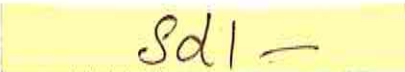


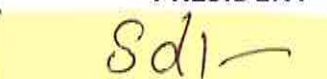
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C.A. No. 222/17

Learned counsel for the applicant states that a copy of the reply has been handed over to the other side in the Court today.

C.A. No. 222/2017 & C.A. No. 183/2017 to come up for consideration on 29.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)

16.08.2017
Vineet